

(b) if so, the details thereof; and

(c) the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (PROF.M. KAMSON): (a) No, Sir.

(b) and (c). Do not arise in view of (a) above.

N.B.C.F.D.C.

364. DR. P. VALLAL PERUMAN: Will the Minister of WELFARE be pleased to state:

(a) the details of targets and achievements of National Backward Classes Finance and Development Corporation during the last three years, State-wise;

(b) whether the Tamil Nadu Backward Classes Finance and Development Corporation has not fully achieved the targets;

(c) if so, the reasons therefor; and

(d) the corrective steps being taken by the Union Government in this regard?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) NBCFDC was set up in January, 1992. It has, during the short span of four years (1992-93 to 1995-96) sanctioned an amount of Rs. 286.14 crores and disbursed Rs. 135.16 crores which was in total fulfilment of the demands made by various States who had nominated their Channelising Agencies for the purpose. The 53% variation between Sanctions and Disbursements is on account of the State Channelising Agencies. State-wise details of sanctions & disbursements are given in the statement.

(b) Tamil Nadu Backward Classes Finance & Development

Corporation has not fully achieved its target in as much as, while the Corporation was sanctioned an amount of Rs.26.82 crores during the period 1991-92 to 1994-95, the demand was only for Rs. 12.32 crores which was duly disbursed by NBCFDC in relaxation of the requirement of State Government guarantee. Further, there is a gap between the sanction and disbursement (by the SCA) to the extent of 54%. Lastly, no beneficiaries' list has been furnished by the SCA so far and utilisation certificates are also awaited for the amount. Thus, the SCA has not met the targets set forth for itself.

c) i) Non-identification of beneficiaries.

ii) Non formulation of schemes.

iii) This SCA is not disbursing funds direct to the beneficiaries but is placing all the funds with the Tamil Nadu Industrial Cooperative Bank and Tamil Nadu Handloom Development Corporation for further disbursement to beneficiaries. No other SCA in the country is following this mechanism.

(iv) The SCA has fixed a high price viz. Rs.20/- per beneficiary application form which many beneficiaries find prohibitive and discouraging.

(d) i) As a result of concerted efforts the NBCFDC has succeeded in obtaining the requisite State Government guarantee for the disbursement made during December, 1995.

ii) Two field camps have been held by the NBCFDC in Mayiladuthurai and Coimbatore district of Tamil Nadu towards identification of eligible beneficiaries in January, 1996. As a result over 600 potential beneficiaries were identified and their lists were furnished to the SCA for screening/ processing.

STATEMENT

National Backward Classes Finance & Development Corporation

Details of State-wise Yearwise Amount Sanctioned Disbursed & No. of Beneficiaries

(Rs. in lakhs)

Sl. No.	State		1992-93	1993-94	1994-95	1995-96	Total
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	Sanctioned	547.24	1219.798	1492.753	32.696	3292.487
		Disbursed	-	1746.68	224.34	-	1971.02

<i>Sl. No.</i>	<i>State</i>		<i>1992-93</i>	<i>1993-94</i>	<i>1994-95</i>	<i>1995-96</i>	<i>Total</i>
<i>1</i>	<i>2</i>	<i>3</i>	<i>4</i>	<i>5</i>	<i>6</i>	<i>7</i>	<i>8</i>
		Beneficiaries	8,956	7,327	14868	147	31298
2.	Assam	Sanctioned	90.654	241.55	42.148	-	374.352
		Disbursed	20.06	70.59	-	-	90.65
		Beneficiaries	868550	50	-	-	1068
3.	Bihar	Sanctioned	68028	144.73	1012.805	-	3137.815
		Disbursed	223.95	456.33	-	-	680.28
		Beneficiaries	30345125	2320	-	10529	
4.	Goa	Sanctioned	0.50	-	9.213	4.25	13.963
		Disbursed	-	-	9.03	-	9.03
		Beneficiaries	1	-	20	10	31
5.	Gujarat	Sanctioned	170.00	318.00	-	-	488.00
		Disbursed	-	170.00	-	-	170.00
		Beneficiaries	18008380	-	-	10180	
6.	Harayana	Sanctioned	154.18	191.25	368.748	-	714.178
		Disbursed	30.56	217.41	120.89	38.78	486.84
		Beneficiaries	2,395	3,353	4954	-	19782
7.	Himachal Pradesh	Sanctioned	43.02	214.50	147.849	484.569	484.569
		Disbursed	-	40.00	110.39	-	150.39
		Beneficiaries	180590	150	-	-	920
8.	Jammu & Kashmir	Sanctioned	-	21,882	-	-	21,882
		Disbursed	-	-	-	14.16	14.16
		Beneficiaries	-	55	-	-	55
9.	Kamataka	Sanctioned	458.25	810.144	1896.409	50.928	2415.723
		Disbursed	114.76	638.21	214.78	-	967.75

<i>Sl. No.</i>	<i>State</i>		<i>1992-93</i>	<i>1993-94</i>	<i>1994-95</i>	<i>1995-96</i>	<i>Total</i>
<i>1</i>	<i>2</i>	<i>3</i>	<i>4</i>	<i>5</i>	<i>6</i>	<i>7</i>	<i>8</i>
		Beneficiaries	6996	9050	8000	665	24711
10.	Kerala	Sanctioned	-	257.994	1357.510	304.732	1920.232
		Disbursed	-	41.32	1325.59	40.69	1407.60
		Beneficiaries	-	1248	4303	1005	6556
11.	Madhya Pradesh	Sanctioned	146.38	956.88	544.830	142.375	1790.465
		Disbursed	74.11	714.81	686.48	-	1475.20
		Beneficiaries	646	3875	1875	1850	6646
12.	Maharashtra	Sanctioned	415.15	762.99	2817.085	1749.00	4944.225
		Disbursed	103.80	311.10	1626.89	583.74	2625.83
		Beneficiaries	900	1600	3955	2350	8805
13.	Orissa	Sanctioned	-	444.85	547.522	1.77	994.142
		Disbursed	-	-	270.09	-	270.09
		Beneficiaries	-	2660	1240	4	3904
14.	Punjab	Sanctioned	173.33	199.00	117.675	42712	832.717
		Disbursed	43.66	128.89	252.18	225.27	650.00
		Beneficiaries	925	900	650	135	2610
15.	Rajasthan	Sanctioned	-	485.88	32.887	-	517.167
		Disbursed	-	-	-	-	-
		Beneficiaries	-	875	190	-	1065
16.	Tamil Nadu	Sanctioned	154.08	469.979	2039.863	18.70	2682.620
		Disbursed	-	218.16	1019.75	-	1232.91
		Beneficiaries	22.08	993.90	5272	21	17442
17.	Tripura	Sanctioned	-	40329	-	-	40329
		Disbursed	-	-	-	-	-

Sl. No.	State		1992-93	1993-94	1994-95	1995-96	Total
1	2	3	4	5	6	7	8
		Beneficiaries	-	253	-	-	253
18.	Uttar Pradesh	Sanctioned	346.60	1510.84	1402.001	-	3259.441
		Disbursed	88.18	258.50	949.45	-	1296.05
		Beneficiaries	3380	13675	6348	-	23403
19.	West Bengal	Sanctioned	-	670.677	-	-	670.677
		Disbursed	-	-	-	-	-
		Beneficiaries	-	6685	-	-	6685

[*Translation*]

Privatisation of Telephone Services in Gujarat

365. SHRIMATI BHAVNA CHIKHLIA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the places where approval has been given for privatisation of telephone services in the country, specially in Gujarat;

(b) the places specially in Gujarat, where work has already been started for providing such services by private companies; and

(c) the details of the progress made so far in other States in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF

COMMUNICATIONS (SHRI SUKH RAM): (a) Sir, As per the National Telecom. Policy, the Govt. has decided to permit entry of private operators for the provision of Basic Telephone Service as well as Value Added Services. Tendering process for award of licences for operation of Basic Telephone Services in 21 Telecom. Circles, including Gujarat Circle, of the country is in progress. For Cellular Mobile Telephone Services, the licences have been awarded for the 4 metro cities and 18 Telecom Territorial Circles as per details given in the enclosed statement. Two companies have been awarded licences for operating Cellular Mobile Telephone Service in Gujarat, namely; M/s. Birla Communications Ltd. & M/s. Fascal Ltd.

(b) and (c). The Cellular Mobile Telephone Service has already started in the 4 metro cities of Delhi, Bombay, Calcutta & Madras. The Cellular Mobile Telephone Service in Gujarat & other Telecom. Circles is likely to start by the end of this year.

STATEMENT

List of licensees alongwith their foreign partners for Operation of Cellular Mobile Telephone Service in Metro Cities.

Sl. No.	Name of the company	Name of the foreign Partner	City for which selected
1.	Bharti Cellular Ltd.	i) M/s. General Mobile, UK	Delhi
		ii) M/s. EMTEL Ltd. Mauritius.	
		iii) M/s. Mobile Systems International, UK.	